

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4115

ANSWERED ON:20.03.2015

AMENDMENTS IN CINEMATOGRAPH ACT

Magantti Shri Venkateswara Rao;Naik Prof. Seetaram Ajmeera

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the government has constituted any committee/panel to look into the arbitrary ban on films by the states and issues related to certification under Cinematograph Act.;
- (b) if, so the details thereof along with major recommendation/suggestions given by the said committee/panel;
- (c) the action taken/proposed to be taken by the Government thereon;
- (d) whether the Government proposes to amend the Cinematograph Act,1952;
- (e) if so, the details thereof along with views of various State's Government in this regard; and
- (f) the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING
(COL RAJYAVARDHAN RATHORE (Retd.):

(a) & (b) : The Government constituted an Expert Committee under the Chairmanship of Justice Mukul Mudgal, Retired Chief Justice, High Court of Punjab and Haryana to examine the issues of certification under the Cinematograph Act, 1952. The Committee submitted its report alongwith a draft Cinematograph Bill in September 2013. The Committee recommended on various issues relating to the certification process, including the power of State Government vis-À-vis Central Government.

(c) to (f) : Based on the recommendations as well as inputs received from various stake-holders, the Government is in the process of amending the Cinematograph Act, 1952.